

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
IB-199(ND)/2024

IN THE MATTER OF:

LALIT MOHAN

.... Petitioner/Applicant

Order u/S. 94(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 25.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Respondent :

ORDER

This application has been filed under Section 94(1) of the IBC, by one Mr. Lalit Mohan seeking initiation of insolvency Process. The name of the Petitioner in deed of guarantee is attached with the Petition.

The Guarantor in the deed of guarantee is shown as Mr. Lalit Mohan Goel son of Roshan Lal Goel, the Aadhar Card and PAN Card, has been attached with the Application are in the name of Shri Lalit Mohan son of Shri Roshan Lal.

The paper publication of public notice published in "The Sunday Statesments" on 01.04.2007 further states that Sri Roshan Lal Gupta has Disentitled/Disowned the son Mr. Lalit Mohan Goel. These variations in the name in three different places are first needs to be satisfied before proceeding ahead in the matter.

Thus, the Petitioner is directed to file an appropriate affidavit along with certificate from the Bank stating that these document, in the deed of guarantee, belongs to the Applicant.

List the matter **on 09.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)